

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref. U.O No. FCSCA-LegI/34/2021-07-FCS&CA dated 26.04.2021.

GOVERNMENT ORDER NO:-3365-JK (LD) of 2021
DATED:- 27 - 04 - 2021

Sanction is hereby accorded to the appointment of Mr Jugal Kishore Anand-Additional Secretary to Government , Department of Food, Civil Supplies and Consumer Affairs Department as Officer In charge Litigation(OIC) in case titled Hamidullah Mir Vs UT of J&K O.A No._____/21 pending before the Hon'ble Central Administrative Tribunal/High Court of Jammu and Kashmir.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Dated:- 27 - 04 - 2021

No:-JK(LD)CODI/ 2021/03

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/Secretary to Government, FCS and CA Department.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director, FCS and CA ,Srinagar/Jammu.
8. Director Litigation , Srinagar/ Jammu.
9. Law Officer concerned
10. Officer In Charge Litigation(OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.



(Khursheed Ahmad Bhat)

Additional Secretary to Government